

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI.

O.A. No. 2039 of 1990 Date of Decision: 3.5.93.

Vijay Singh & others Petitioners.

Versus

Union of India & others Respondents.

CORAM:

Hon'ble Mr. Justice S.K.Dhaon, Vice-Chairman,
Hon'ble Mr. S.R. Adige, Member(A)

For the applicants: Shri U.S. Bisht, Counsel.

For the respondents: Shri P.H. Ramachandani,
Counsel.

JUDGMENT (ORAL)

(By Hon'ble Mr. Justice S.K.Dhaon, Vice Chairman)

The petitioners came to this Tribunal with an grievance that though the nature of their work and duties performed by them were similar to those performed by the regularly appointed employees but they have not been paid the same emoluments which were being paid to the regular employees. They relied upon the judgment of the Hon'ble Supreme Court given in the Surinder Singh's case.

2. Learned counsel for the respondents states that the respondents have implemented the judgment of the Supreme Court in Surinder Singh's case and the petitioners have been paid the same emoluments which were being paid to the regular employees. Such payments were actually made before 28.3.82.

3. In view of this statement, this application has become infructuous and accordingly it is dismissed but without any order as to costs.

Arif Ali
(S.R. ADIGE)
MEMBER(A)

(S.K.DHAON)
VICE CHAIRMAN(J)

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